

# ACT No. X OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 26th  
February, 1926.)*

**An Act further to amend the Code of Criminal Procedure,  
1898, for a certain purpose.**

**W**HEREAS it is expedient further to amend the Code of  
Criminal Procedure, 1898, for the purpose hereinafter  
appearing; It is hereby enacted as follows:—

1. This Act may be called the Code of Criminal Procedure  
(Second Amendment) Act, 1926. Short title.

2. In sub-section (6) of section 123 of the Code of Criminal  
Procedure, 1898, the words and figures " or section 109 " Amendment of  
section 123,  
Act V of 1908.  
shall be omitted, and before the word and figures " section  
110 " the words and figures " section 109 or " shall be inserted.

*Price 1 anna or 1½d.*

MGIPC—L—L-137—13-4-26—7,500.